GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:6920 ANSWERED ON:07.05.2010 REGULARISATION OF UNAUTHORISED COLONIES IN DELHI

Hazari Shri Maheshwar ;Mishra Shri Mahabal ;Naranbhai Shri Kachhadia;Panda Shri Prabodh;Pandey Shri Ravindra Kumar;Roy Shri Nripendra Nath;Singh Shri Radha Mohan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the time by which the regularisation work of 1218 colonies to which the final regularisation certificates had been issued, is likely to be completed by the Government;
- (b) the progress made in regard to regularisation of unauthorised colonies;
- (c) whether the Government also proposes to regularise the Sainik Farm area in Delhi;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) the action taken or proposed to be taken by the Government to provide basic amenities to these unauthorised colonies including Sainik Farm areas till they are regularised;
- (f) whether a large number of unauthorised colonies are still coming up on green/agriculture land in Delhi; and
- (g) if so, the action taken by the Government in the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) & (b): The Government of National Capital Territory of Delhi (GNCTD) has informed that processing for regularization was to be completed by 03-10-2009. However, this time limit has been extended upto 03-10-2010 with the approval of Lt. Governor. GNCTD has further reported that 1639 applications of unauthorized colonies were forwarded to Municipal Corporation of Delhi (MCD), Delhi Development Authority (DDA), Forest Department and Archaeological Survey of India for scrutiny of applications. Verification reports are also being received in GNCTD in respect of these colonies where there is no objection. GNCTD has forwarded a list of 622 unauthorized colonies to MCD for finalization of layout plan.
- (c) & (d): The revised Guidelines 2007 issued by Government and Regulations notified by DDA in 2008 for regularization of unauthorized colonies in Delhi do not relate to unauthorized colonies inhabited by affluent sections including Sainik Farms.
- (e): GNCTD has reported that it has funds for providing basic amenities in the unauthorized colonies in a phased manner. A provision of Rs.2800 crore has been made in the 11th Plan to meet the anticipated expenditure for provision of services in unauthorized colonies.
- (f) & (g): Neither GNCTD, Delhi Police nor DDA has reported unauthorized colonies still coming up in green or agriculture land. Local bodies including DDA are empowered under various provisions of law to take appropriate action against unauthorized development / construction.